

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM) : (a) Yes, Sir.

(b) Government have studied the problem and guidelines for future action are as follows :

- (i) Undertake periodical surveys to assess the magnitude and content of the problem.
- (ii) Implementation of suitable schemes to provide work for the able-bodied persons.
- (iii) Provide training facilities in topical skills to promote the rehabilitation of trained persons.
- (iv) Emphasis on follow-up programme to ensure that persons do not revert to begging
- (v) Providing facilities such as loans and equipment to promote self-employment.
- (vi) Treatment of diseased and handicapped persons and their training for rehabilitation.
- (vii) Mobilisation of services of the various voluntary organisations to supplement Government efforts

Checking Land Slides in the Country

4364. SHRI NIHAR I ASKAR :
SHRI R. V. SWAMINATHAN :

Will the Minister of AGRICULTURE be pleased to state the steps being taken by Government to prevent large scale land slides in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA) : Land slides may consist of inclined rock masses sliding along a rock face or a steeply placed soil material

slipping on a soil or rock surface. In both cases water adds to the unstable mass and also acts as a lubricant. A sound watershed management programme comprising comprehensive Soil and Water Conservation and management measures can reduce the incidence of land slides, especially where soil slippage is the pronounced phase. Watershed management programme has been taken up in the country since the Third Plan period, and an area of one million hect. has been treated in 21 Watersheds of Major River Valley Projects, as a Centrally Sponsored Scheme of the Ministry of Agriculture. The general soil conservation programme in the State Sector under which the country has already treated 16 million hect. also promotes prevention of land slides in the hilly areas. However, specific land slides where they might endanger public works like Roads, Railways, Bridges etc., are tackled by the respective Departments.

सहकारी क्षेत्र में चीनी उद्योग

4365. श्री जालेश्वर प्रसाद यादव : क्या कृषि मंत्री यह बनाने की कृपा करेंगे कि

(क) क्या सहकारी क्षेत्र में चीनी उद्योग चलाने का विचार है ,

(ख) हमारे देश में इस समय सहकारी क्षेत्र में कितनी चीनी मिलें चल रही हैं , और

(ग) इनमें सरकार को प्रतिवर्ष कितना लाभ होता है ?

कृषि मन्त्रालय में राज्य मंत्री (श्री बी० पी० मौर्य) :

(क) राज्य सरकार की मौजूदा नीति नई फैक्ट्रिया स्थापित करने में सहकारी/सरकारी क्षेत्र के यन्त्रों को तरजीह देने की है ।

(ख) इस समय देश में २५ सहकारी चीनी मिलें उत्पादन कर रही हैं ।

(ग) सहकारी समितिया स्वायत्त संस्थाएं हैं जो कि राज्य सहकारी समिति अधिनियम के अधीन पंजीबद्ध हैं और राज्य सरकारें इन समितियां

के प्रशासन के लिए जिम्मेदार है। केन्द्रीय सरकार का सहकारी चीनी मिलों के माम में कोई हित्सा नहीं होता है।

Application from Kerala Fishing Corporation for Deep Sea Fishing Trawlers Factory in Kerala

4366. SHRI C. H. MOHAMED KOYA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Kerala Fisheries Corporation has applied for licence to start a Deep Sea Fishing Trawlers factory in Kerala;

(b) if so, when the application received; and

(c) when a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) to (c). The Kerala Fisheries Corporation applied for a licence for the establishment of an undertaking in the State of Kerala for the manufacture of deep sea fishing trawlers. This application, dated 12-7-1973 was received on 10-8-1973. The proposal is under consideration of Government. It is hoped that a decision will be taken in the matter as soon as possible.

Additional Land available in States after Introduction of Land Ceiling Laws

4367. SHRI Y. FSWARA REDDY : Will the Minister of AGRICULTURE be pleased to state:

(a) whether Planning Commission has asked State Governments to furnish the informations about the area of additional land which has become available after the introduction of amended land ceiling laws; and

(b) if so, the purpose of it?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) The Ministry of Agriculture has asked the State Governments to furnish this information.

(b) The purpose is to evaluate the progress of the implementation of the land ceiling legislations

Development of Capacity at different Ports for handling traffic in Fertilizers

4368. SHRI GAJADHAR MAJHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have considered the requirement in planning for development of capacity at different ports for handling traffic in fertilizers (including raw material) arising out of expansion of existing factories and proposals for setting up new ones in the Fifth Plan; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHFRJEJ) : (a) Yes, Sir

(b) Providing of facilities for mechanical un-loading and handling of fertilizers and raw materials for fertilizers at Kandla and Haldia Ports have been taken up in the Fourth Plan period. The works at Kandla are in an advanced stage and the project is likely to be completed in 1975. As for Haldia, tenders for marine unloaders and matching equipment have been received and are being processed.

A sum of Rs. 15 crores has been approved for inclusion in Fifth Plan for development of port handling facilities for fertilizers. These include mechanisation of unloading and handling of bulk fertilizers and raw materials for fertilizers at Bombay, Madras and Visakhapatnam. Provision is also made for having interim arrangements at Madras and Visakhapatnam to avoid delay. Sanction for interim arrangements at Madras has been issued. Suitable interim arrangements for Visakhapatnam Port are being worked